

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 251 OF 2017**

**Dated: 21<sup>st</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Nabha Power Limited  
Vs.**

**.... Appellant(s)**

**Punjab State Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aniket Prasoon  
Mr. Saahil Kaul

Counsel for the Respondent (s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan  
Ms. Rhea Luthra  
Ms. Neha Garg

**ORDER**

Admit. Mr. Sakesh Kumar appears on behalf of Respondent No.1 and Mr. Anand K. Ganesan appears on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 23.10.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on **04.12.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**